

TELECOM REGULATORY AUTHORITY OF INDIA

Press Release No.57/2009

30th June, 2009

TRAI Issues draft Regulations on Mobile Number Portability

New Delhi 30th June 2009:- The TRAI today issued draft Regulations to facilitate Mobile Number Portability (MNP) implementation in the country.

2. The draft regulations lay down the business process for implementing mobile number portability. They cover the following important points:-
 - Subscriber's eligibility conditions for porting.
 - Rights obligations and duties of service providers
 - Rights, obligations and duties of Donor operator, where the subscriber exists before porting
 - Rights, obligations and duties of recipient operator, where the subscriber moves after porting
 - Rights, obligations and duties of Mobile Number Portability Service Provider (MNPS), who facilitates the mobile number portability through its clearing house and Number portability Database centre.
 - Porting Process guidelines which describe the entire porting process right from the time subscriber requests for porting his mobile number till the porting takes place.

3. The Authority had issued a consultation paper on MNP on 22nd July 2005 and based on the inputs received from the stakeholders and its own analysis, the Authority submitted its recommendations to DoT on 8th March 2006. In these recommendations, the Authority had

recommended implementation of MNP in the whole country in a phased manner, starting from Metros and A category service areas followed by B and C category service areas.

4. The DoT had communicated its acceptance to the Authority's recommendations on 10th December 2007. DoT had also accepted the suggestion of the Authority that a Steering Committee be formed under the aegis of TRAI, to deliberate upon various issues involved in the implementation of MNP in the country. Accordingly, the TRAI constituted a Steering Committee consisting of representatives from TEC, Service Providers and their Associations. Based on the report of the Steering Committee and decision of the Authority, a draft Request for Proposal (RFP) was prepared and submitted to DoT for initiating the process for selection of MNP operator. Subsequently, the DOT issued guidelines for MNP service license on 1st August 2008. The DoT guidelines envisaged geographical division of the country into two Number Portability Zones (zone 1 & zone 2), each consisting of 11 licensed service areas. Subsequently, one operator in each zone was selected (M/s Syniverse Technologies(I) Pvt. Ltd was granted licence for operating in Zone 1 (Northern and Western India) and M/s MNP Interconnection Telecom Solutions(I) Pvt. Ltd was granted licence for MNP Service Zone 2(Eastern and Southern India)), based on the selection parameters set in the guidelines for MNP service license.
5. The DoT has granted license to these MNP service providers on 20th March, 2009 and TRAI is formulating business process for implementation of MNP in the country. A questionnaire was sent to both the MNP service providers to seek the details of the procedure/business rules for implementing mobile number portability. Written comments received from these service providers

were analysed. In addition, a series of meetings were held with the access providers, National Long Distance Operators (NLDOs), International Long Distance Operators (ILDOS), MNP service providers and Industry associations, in this regard. Based on the inputs received from these service providers & associations and its own analysis these draft regulations have been prepared.

6. TRAI will bring a consultation paper on Per port transaction charges and dipping charges shortly.
7. TRAI solicits comments from the stakeholders on these draft regulations. The draft regulations are available on TRAI's website ***www.trai.gov.in***. The stakeholders are requested to send their comments on the draft regulations by 14th July 2009.

Contact Details in case of any clarifications

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